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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL LAW DEPARTMENT

Legislative

NOTIFICATION

No. 492-L.—30th April, 2025.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XXXIII of 2018

THE WEST BENGAL COMMISSION FOR BACKWARD CLASSES (AMENDMENT) ACT, 2018.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*, *Extraordinary*, of the 30th April, 2025.]

An Act to amend the West Bengal Commission for Backward Classes Act, 1993.

Whereas it is expedient to amend the West Bengal Commission for Backward Classes Act, 1993, for the purposes and in the manner hereinafter appearing;

West Ben. Act I

It is hereby enacted in the Sixty-ninth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Commission for Backward Classes (Amendment) Act, 2018.

The West Bengal Commission for Backward Classes (Amendment) Act, 2018.

(Section 2.)

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment of section 4 of West Ben. Act I of 1993.

- 2. For clause (b) of sub-section (1) of section 4 of the West Bengal Commission for Backward Classes Act, 1993, the following clause shall be substituted:—
- "(b) The Member-Secretary shall hold office for a term of eight years from the date he assumes office, or until he attains the age of sixty-eight years, whichever is earlier.".

By order of the Governor,

PRADIP KUMAR PANJA, Pr. Secy. to the Govt. of West Bengal, Law Department.